

Department of Personnel and Training and the Union Public Service Commission.

(b) Extension of deputation for the first year in excess of the normal period can be granted with the approval of the Secretary of the Ministry/Department of borrowing department with the prior consent of the lending department. For the second year in excess of the normal period, extension can be granted with the approval of the Minister-in-charge of the borrowing Ministry/Department with concurrence of the lending department. Extension of deputation beyond second year in excess of normal period can be granted with approval of Department of personnel & Training.

(c) Extension of deputation is granted strictly in public interest.

(d) Cadre controlling authorities have already been authorised to decide a cooling off period between two spells of deputation. Cadre controlling authorities of various services have also been directed to exercise the rigid application of Tenure Rules, so that officers should not stay away from their respective cadres beyond the normal permissible period of deputation.

Import of Coir Yarn

1069. SHRI V.S. VIJAYARAGHAVAN: Will the PRIME MINISTER be pleased to state:

(a) whether the union Government have decided to allow import of machine-spun coir yarn from Sri Lanka:

(b) if so, the reasons therefor;

(c) if not, whether any proposal in this regard is pending with the Union Government; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES, AGRO AND RURAL INDUSTRIES) (SHRI M.ARUNACHALAM): (a) to (d). Government do not propose to import coir. In the Export Promotion Committee meeting of Coir Board, some exporters said that adequate quantity of Coir Yarn required for manufacturing exportable products is not available and requested that they may be allowed import of coir yarn. There is proposal to import coir yarn. No decision to permit import of coir fore has been taken so far.

Induction of 'ARJUN'

1070. SHRI R. SURENDER REDDY: Will the PRIME MINISTER be please state:

(a) whether the Government envisage any delay in the induction of the 'Arjun' the indigenously developed main battle tank in the army as reported in the Economic Times, Delhi, dated August 11, 1993;

(b) if so, the facts thereof;

(c) whether the Government have now decided to update the decaded 'Vijayanta tank' to meet defence requirement; and

(d) if so, the broad details thereof, the number of tanks proposed to be updated, and the approximate expenditure likely to be incurred thereon? THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) and (b). No, Sir. Based on excellent performance of ARJUN tank during trials held in Jan/Feb 1993, the Army

has given acceptance for induction of the tank, User trials are now in progress for familiarisation & further exploitation of Arjun Tank in actual field conditions. Simultaneously planning action for its manufacture has been initiated in line with the induction programme of the Army.

(c) and (d). Vijayanta tanks are being modernised as a continuous process. It is not in the public interest to disclose such details.

Investment by Multinational Companies

1071. SHRI SHANKERSINH VAGHELA:
SHRI RAJENDRA AGNIHOTRI:
SHRI MUMTAZ ANSARI:

Will the PRIME MINISTER be pleased to state:

(a) the number of proposals for direct foreign investment in the Indian companies approved by the Government till the end of October, 1993 and the amount involved therein; and

(b) the names of the companies/multinationals for whom the investment proposals have been approved and the amount likely to be invested by each such company?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHANA SAHI): (a) Since the announcement of New Industrial Policy, 1504 proposals envisaging foreign direct investment of Rs. 10878.40 crores have been approved till the end of October, 1993.

(b) The details of foreign investment

proposals cleared viz. name of the Indian Company, name of the foreign collaborator, item of manufacture and amount of foreign investment involved in each proposal are published by the Indian Investment Centre as a supplement to their monthly Newsletter and copies of these are regularly supplied to the Parliament Library.

11.11 hrs

The Lok Sabha then adjourned till Twelve at the Clock

12.03 hrs

The Lok Sabha re-assembled at three minutes past Twelve of the Clock

[MR. DEPUTY SPEAKER *in the Chair*]

(Interruptions)

At this stage, shri Rajveer Singh and some other Hon. Members came and stood on the floor near the Table

(Interruptions)

[*English*]

MR. DEPUTY SPEAKER: You get back to your seats.

(Interruptions)

MR. DEPUTY SPEAKER: This is Zero Hour. Whatever you want to say, you can say it from your respective seats.

(Interruptions)

MR. DEPUTY SPEAKER: The House stands adjourned to meet again at 2 o'clock.